

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C) No. 23112/2024

[Arising out of impugned final judgment and order dated 11-09-2024 in CWP No. 21051/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

DIVJOT SEKHON

Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(IA No. 228179/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 28046/2024 (IV-D)

(IA No. 271000/2024 - EXEMPTION FROM FILING O.T. and IA No. 270999/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20137/2025 (IV-D)

(IA No. 173958/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 190992/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-01-2026 These matters were called on for pronouncement of judgment today

For Petitioner(s) Mr. Vineet Jhanji, Adv.
Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.
Mr. Imraan Mouley, Adv.
Mr. Ravinder Pal Singh, Adv.

Ms. Misha Rohatgi, AOR
Mr. Suneet Pal Singh Aulakh, Adv.
Mr. Nakul Mohta, Adv.
Mr. Amulya Upadhyay, Adv.
Mr. Ayush Kashyap, Adv.

Mr. B. K. Satija, AOR

For Respondent(s) Mr. Siddhant Sharma, AOR
Mr. Vikram Choudhary, Adv.

Mr. G. K. Bansal, AOR
Mr. Sanjay Bansal, Adv.
Ms. Swati Bansal, Adv.
Mr. Manoj Pandey, Adv.
Ms. Vaishali Gupta, Adv.

Mr. Anuj Tyagi, AOR
Ms. Shreelekha Vyas, Adv.
Mr. Rajesh Singh, Adv.

Ms. Tanya Swarup, AOR
Mr. Rahul Meena, Adv.

Leave granted.

Hon'ble Mr. Justice Sanjay Kumar pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Alok Aradhe.

The appeals are allowed in terms of the signed reportable judgment placed on the file.

Pending application(s), if any, also stand disposed of.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)